

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present: Mr. Manish Dhir, Advocate for Financial Member of COC
Mr. Yashish Chandra for RP along with Ms. Anu Kadian, CS**

ORDER

Application has been filed by the COC under Section 22(3)(a) of the Code. Vide the resolution passed by the COC they have proposed that the IRP shall continue as the RP in this case. The written consent of Mr. Naveen Kumar Jain in Form AA along with his certificate of registration has been filed.

Accordingly, this Bench confirms the appointment of Mr. Naveen Kumar Jain as the RP in this case. He is directed to take all steps in accordance of the statutory duties under the Code and file interim report.

Application disposed off.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**